Annexure-9

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited

Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026

List of Other Creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl.No	Name of creditor	Details of claim received		Details of claim Admitted					Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
-	-	-	-	-	₹ -	₹ -	₹ -	-	₹ -	₹ -	₹ -	₹ -	

NOT APPLICABLE

	Total	-	-	-	₹ -	₹ -	₹ -	-	₹ -	₹ -	₹ -	₹ -	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix A (Imagine Estate Private Limited)		
1	In the respective singularly drawn List of Creditors (here Imagine Estate Private Limited), the amount claimed by the Financial Creditor constitutes of, both the direct loan facility claim and the corporate guarantee claim totalling to Rs. 24,62,25,94,465 out of which an amount of Rs. 24,20,08,69,950 is admitted and Rs. 42,17,24,515 is not admitted. The breakup of the same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Imagine Estate Private Limited, the Financial Creditor has submitted a claim of Rs. 16,46,99,02,700, out of which an amount of Rs. 16,19,87,99,531 has been admitted, while an amount of Rs. 27,11,03,169 has not been admitted.
	b.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the amount claimed is Rs. 293,48,75,061. Out of the said claim, an amount of Rs. 288,64,89,464 has been admitted, while an amount of Rs. 4,83,85,597 has not been admitted.
	c.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss Agri And Eco Tourism Private Limited, the amount claimed is Rs. 521,78,16,705. Out of the said claim, an amount of Rs. 511,55,80,955 has been admitted, while an amount of Rs. 10,22,35,750 has not been admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Imagine Estate Private Limited (Corporate Debtor) and the corporate guarantee claim provided by the said Corporate Debtor for the debt owed by Bliss Agri And Eco Tourism Private Limited (not yet under CIRP), as given in the points above in 1(a) & 1(c), has only been featured. Secondly, with respect to the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, as given above in point number 1(b), the said corporate guarantee claim has been considered in the Consolidated List of Creditors under Bliss House Private Limited only.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to corporate guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix B (Imagine Residence Private Limited)		
1	In the respective singularly drawn List of Creditors (here Imagine Residence Private Limited), the amount claimed by the Financial Creditor constitutes of, both the direct loan facility claim and the corporate guarantee claim totalling to Rs. 514,94,81,305, out of which an amount of Rs. 506,45,79,449 is admitted and Rs. 8,49,01,856 is not admitted. The break up of the same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Imagine Residence Private Limited, the Financial Creditor has submitted a claim of Rs. 221,46,06,244, out of which an amount of Rs. 217,80,89,985 has been admitted, while an amount of Rs. 3,65,16,260 has not been admitted.
	b.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the amount claimed is Rs. 293,48,75,061. Out of the said claim, an amount of Rs. 288,64,89,464 has been admitted, while an amount of Rs. 4,83,85,597 has not been admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Imagine Residence Private Limited (Corporate Debtor), as given in point above in 1(a), has only been featured. Secondly, with respect to the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the said corporate guarantee claim has been considered in the Consolidated List of Creditors under Bliss House Private Limited only.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to corporate guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix C (Imagine Home Private Limited)		
1	In the respective singularly drawn List of Creditors (here Imagine Home Private Limited), the amount claimed by the Financial Creditor constitutes of, both the direct loan facility claim and the corporate guarantee claim totalling to Rs. 515,08,02,961, out of which an amount of Rs. 506,58,79,721 is admitted and Rs. 8,49,23,239 is not admitted. The breakup of the same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Imagine Home Private Limited, the Financial Creditor has submitted a claim of Rs. 221,59,27,900, out of which an amount of Rs. 217,93,90,257 has been admitted, while an amount of Rs. 3,65,37,642 has not been admitted.
	b.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the amount claimed is Rs. 293,48,75,061. Out of the said claim, an amount of Rs. 288,64,89,464 has been admitted, while an amount of Rs. 4,83,85,597 has not been admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Imagine Home Private Limited (Corporate Debtor), as given in point above in 1(a), has only been featured. Secondly, with respect to the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the said corporate guarantee claim has been considered in the Consolidated List of Creditors under Bliss House Private Limited only.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to corporate guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix D (Imagine Habitat Private Limited)		
1	In the respective singularly drawn List of Creditors (here Imagine Habitat Private Limited), the amount claimed by the Financial Creditor constitutes of, both the direct loan facility claim and the corporate guarantee claim totalling to Rs. 501,39,88,438, out of which an amount of Rs. 493,13,22,969 is admitted and Rs. 8,26,65,469 is not admitted. The break-up of the same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Imagine Habitat Private Limited, the Financial Creditor has submitted a claim of Rs. 207,91,13,377, out of the said claim, an amount of Rs. 204,48,33,504 has been admitted, while an amount of Rs. 3,42,79,873 has not been admitted.
	b.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the amount claimed is Rs. 293,48,75,061. Out of the said claim, an amount of Rs.288,64,89,464 has been admitted, while an amount of Rs. 4,83,85,597 has not been admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Imagine Habitat Private Limited (Corporate Debtor), as given in point above in 1(a), has only been featured. Secondly, with respect to the corporate guarantee provided by the said Corporate Debtor for the debt owed by Bliss House Private Limited, the said corporate guarantee claim has been considered in the Consolidated List of Creditors under Bliss House Private Limited only.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to corporate guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix E (Bliss House Private Limited)		
1	In the respective singularly drawn List of Creditors (here, Bliss House Private Limited), the amount claimed by the Financial Creditor is only a direct loan facility claim of Rs. 289,62,45,506, out of which an amount of Rs. 284,78,59,909 is admitted, and Rs. 48,385,597 is not admitted. The same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Bliss House Private Limited, the Financial Creditor has submitted a claim of Rs. 289,62,45,506 out of which an amount of Rs. 284,78,59,909 is admitted and Rs. 4,83,85,597 is not admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Bliss House Private Limited (Corporate Debtor), as given above in 1(a). Secondly, please note that there is no claim with respect to the guarantee claim and co-borrower claim against the said Corporate Debtor.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix F (Bliss Abode Private Limited)		
1	In the respective singularly drawn List of Creditors (here Bliss Abode Private Limited), the amount claimed by the Financial Creditor constitutes of, the direct loan facility claim, corporate guarantee claim and co-borrower claim totalling to Rs. 22,49,69,38,184 out of which an amount of Rs. 22,11,99,29,657 is admitted and Rs. 37,70,08,527 is not admitted. The breakup of the same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Bliss Abode Private Limited, the Financial Creditor has submitted a claim of Rs. 11,09,90,04,195 out of which an amount of Rs. 10,91,31,43,279 has been admitted, while an amount of Rs. 18,58,60,916 has not been admitted.
	b.	In respect of the corporate guarantee provided by the said Corporate Debtor for the debt owed by Imagine Estate Private Limited, the amount claimed is Rs. 669,71,57,539. Out of the said claim, an amount of Rs. 658,50,46,456 has been admitted, while an amount of Rs. 11,21,11,084 has not been admitted.
	c.	In respect of the co-borrower credit facilities availed by the said Corporate Debtor for the debt owed by Imagine Estate Private Limited, the amount claimed is Rs. 470,07,76,451. Out of the said claim, an amount of Rs. 462,17,39,923 has been admitted, while an amount of Rs. 7,90,36,528 has not been admitted.
2	In this Consolidated List of Creditors (V1.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Bliss Abode Private Limited (Corporate Debtor), as given in point above in 1(a), has only been featured. Secondly, with respect to the corporate guarantee claim and co-borrower claim provided by the said Corporate Debtor for the debt owed only by Imagine Estate Private Limited, the said corporate guarantee claim & Co-Borrower claim has been considered in the Consolidated List of Creditors under Imagine Estate Private Limited only.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to corporate guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited		
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026		
Appendix G (Bliss Villa (Delhi) Private Limited)		
1	In the respective, singularly drawn List of Creditors (here, Bliss Villa (Delhi) Private Limited), the amount claimed by the Financial Creditor is only a direct loan facility claim of Rs. 574,27,28,819, out of which an amount of Rs. 549,20,52,477 is admitted, and Rs. 48,385,597 is not admitted. The same is as follows:	
	a.	In respect of the direct loan facility availed by the said Corporate Debtor, i.e. Bliss Villa (Delhi) Private Limited, the Financial Creditor has submitted a claim of Rs. Rs. 574,27,28,819 out of which an amount of Rs. 549,20,52,477 is admitted and Rs. 25,06,76,342 is not admitted.
2	In this Consolidated List of Creditors (V2.0), the admitted claim of the Financial Creditor in respect of the direct loan facility availed by Bliss Villa (Delhi) Private Limited (Corporate Debtor), as given above in 1(a). Secondly, please note that there is no claim with respect to the guarantee claim and co-borrower claim against the said Corporate Debtor.	
3	The objective of drawing the Consolidated List of Creditors is to mitigate the effect of cross-collateralisation/cross-allocation of claims, as per the decision taken by the Committee of Creditors.	
4	The consolidation of the CIRP of the Corporate Debtors has been approved by the Hon'ble NCLT, New Delhi Bench, Court-II, vide order dated 11.06.2026 passed in I.A. No. 2651/ND/2026 in CP (IB) No. 32/ND/2026 in respect of Imagine Home Private Limited, vide order dated 11.06.2026 passed in I.A. No. 2656/ND/2026 in CP (IB) No. 474/2025 in respect of Bliss Abode Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2684/ND/2026 in CP (IB) No. 585/2025 in respect of Bliss House Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2685/ND/2026 in CP (IB) No. 36/ND/2026 in respect of Imagine Estate Private Limited, vide order dated 12.06.2026 passed in I.A. No. 2686/ND/2026 in CP (IB) No. 31/ND/2026 in respect of Imagine Residence Private Limited and vide order dated 12.06.2026 passed in I.A. No. 2688/ND/2026 in CP (IB) No. 30/ND/2026 in respect of Imagine Habitat Private Limited & vide order dated 25.09.2026 passed in I.A. No. 4624 of 2026 in CP (IB) No. 579/ND/2025 in respect of Bliss Villa (Delhi) Private Limited.	
5	At the same time, Individual Lists of Creditors have been prepared separately for each Corporate Debtor for maintaining the creditor-wise position of each entity and for clearly recording the claims, including claims arising pursuant to guarantees furnished by that particular Corporate Debtor.	
6	The Individual Lists are therefore intended to provide an entity-wise record of the claims, whereas the Consolidated List provides the consolidated position of creditors without duplication arising from cross-collateralisation/cross-allocation, in line with the Consolidation exercise.	
7	The PRAs are requested to look at the Consolidated List of Creditors for the purposes of submission of the Resolution Plan and the singularly drawn List of Creditors has been prepared as per the provisions of the Insolvency and Bankruptcy Code and may be seen towards having a holistic understanding of the claims.	

In the matter of Imagine Estate Private Limited, Imagine Residence Private Limited, Imagine Home Private Limited, Imagine Habitat Private Limited, Bliss House Private Limited, Bliss Abode Private Limited & Bliss Villa (Delhi) Private Limited
Consolidated List of Creditors Version 2.0 drawn as on 10.11.2026
Disclaimer
The information contained in this Consolidation List of Creditors ("List") is substantially based on information collected by the Resolution Professional (RP) as supplied by the claimant. The RP shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient. The RP disclaims liability for any losses/ liabilities, or damages that may arise from relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the RP for the List.